

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s VENESSA METALS & ALLOYS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VENESSA METALS & ALLOYS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	26/03/2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909DL2015PTC278447
5.	Address of the registered office and principal office (if any) of corporate debtor	A-93, South Extension Part-2, South Delhi-110049
6.	Insolvency commencement date in respect of corporate debtor	19.02.2020 (Copy of order received by IRP on 28.02.2020)
7.	Estimated date of closure of insolvency resolution process	17.08.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ashish Singh IBBI/IPA-002/IP-N00416/2017-18/11230
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Unit No. 811, 8th Floor, Aggarwal Millenium Tower-1 Near BTW, Netaji Subhash Place, Pitampura, New Delhi, National Capital Territory of Delhi, 110034 E-mail Id: ashishsinghcs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Unit No. 811, 8th Floor, Aggarwal Millenium Tower-1 Near BTW, Netaji Subhash Place, Pitampura, New Delhi, National Capital Territory of Delhi, 110034 Email id: vmapl.ip@gmail.com
11.	Last date for submission of claims	13.03.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (a) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi, has ordered the commencement of a Corporate Insolvency Resolution Process of the Venessa Metals & Alloys Private Limited on 19.02.2020 (copy of Hon'ble NCLT, New Delhi order received on 28.02.2020).

The creditors of Venessa Metals & Alloys Private Limited are hereby called upon to submit their claims with proof on or before 13.03.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 28.02.2020
Place: New Delhi

Ashish Singh
Interim Resolution Professional
Reg No- IBBI/IPA-002/IP-N00416/2017-2018/11230

